

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.106
IB-2931(ND)/2019

IN THE MATTER OF:

iProgrammer Solution Pvt. Ltd.

Vs.

VLCC Health Care Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 of IBC, 2016

Order delivered on 13.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Tushar Singh, Advocate

For the Respondent

: Mr. Shiv Sapra Advocate, Ms. Pallavi Shali Advocate and Ms. Ruchika Darira Advocate

ORDER

Heard the submissions made by the Counsel for both the parties. Counsel for the Operational Creditor has submitted that he has to take specific instructions from his client with regard to particular invoice and opportunity may be by granting some time. 10 days time has been granted at the request of the Counsel for the Operational Creditor. Post this matter after 10 days.

List on 07.09.2021.

(NAR  A)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)